

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 326

CA-2884/2019 CA-1214/2019 CA-1114/2018 IA-5098/2022 IA-4750/2022
IA-4885/2022 CA-1069/2019
In
(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors

.....APPLICANT/PETITIONER

Vs

M/s. AMR Infrastructures Ltd

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 25.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vivek Chawla, Advocate.

Mr. Samrath Kalra, Mr. Ishwar Mohapatra, Advs in IA-5098.

For the GNIDA : Mr. U.N. Singh, Advocate.

For the Respondent : Mr. Zorawar Singh, Mr. Hitesh Mankar, Mr. Shubham, Advs.
Ms. Amrita Sarkar, Advocate.

For AMR : Mr. Siddharth Banthia, Advocate Mr. Barinder Bhatia

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Advs.
Adv. Kashish Rehan

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-1114/2018:-

List the matter on **26.04.2024** for further arguments.

List the remaining IAs on **26.04.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)